

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12516/2024

[Arising out of impugned final judgment and order dated 20-08-2024 in CRWP No. 698/2024 passed by the High Court of Judicature at Bombay at Aurangabad]

ARJUN S/O RATAN GAIKWAD

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No.206804/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 206804/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 11-12-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Nachiketa Joshi, Sr. Adv.  
Mr. Sandeep Sudhakar Deshmukh, AOR  
Mr. Nishant Sharma, Adv.  
Mr. Ankur S. Savadikar, Adv.

For Respondent(s) Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.  
Mr. Aditya Krishna, Adv.  
Ms. Preet S. Phanse, Adv.  
Mr. Adarsh Dubey, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Leave granted.
2. The appeal is allowed, in terms of the signed judgment.
3. The appellant is directed to be released forthwith, if his detention is not required in any other case.

(NARENDRA PRASAD)  
DEPUTY REGISTRAR

(ANJU KAPOOR)  
COURT MASTER

(Signed "Reportable" Judgment is placed on the file)